

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2614
ANSWERED ON:25.11.2010
COMPETITION ACT, 2002
Nirupam Shri Sanjay Brijkishorilal

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is true that despite the Competition Act, 2002 came into force in the year 2009, and yet various provisions of the Act has still not been notified and enforced;
- (b) if so, the details thereof and the reasons therefor;
- (c) the time by which the Act is likely to come into force; and
- (d) the steps taken by the Government in this regard?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

- (a) & (b) All the provisions (except those relating to Mergers and Acquisitions) of the Competition Act, 2002 have come into force and are being implemented by the Competition Commission of India which is fully functional.
- (c) & (d) Various concerns have been expressed by industries and other stake holders relating to provisions of Mergers and Acquisitions which are being examined.